

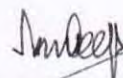
F.No.275/38/2017-IT(B)
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES

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North Block, New Delhi
13th December, 2017

ORDER UNDER SECTION 119 OF THE INCOME-TAX ACT, 1961

Due to certain technical issues faced by NSDL's gateway for e-payment of tax on 7th November, 2017, some taxpayers/deductors were unable to make e-payment of tax deducted/collected for certain period on that date. In order to redress genuine hardship faced by such taxpayers/deductors, the Central Board of Direct Taxes, in exercise of powers conferred under section 119(2) of the Income-tax Act, 196, hereby extends the due date of deposit of tax deducted at source/tax collected at source during the month of October, 2017 from **7th November, 2017 to 8th November, 2017.**

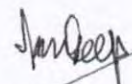


(Sandeep Singh)

Under Secretary to the Government of India
Tele: 23094182

Copy to:

- 1) OSD to FM/PS to MOS (R)
- 2) PS to Secretary (Revenue)
- 3) Chairman (DT), All Members, Central Board of Direct Taxes
- 4) All Pr CCsIT/ Pr DsGIT/DsGIT/CCsIT
- 5) All Joint Secretaries/CsIT, CBDT
- 6) DIT (PP, PR & OL) for necessary action.
- 7) Pr. DGIT (Systems), New Delhi, for appropriate change in the software of the System.
- 8) The Institute of Chartered Accountants of India, IP Estate, New Delhi-110002
- 9) CIT (Media), Official Spokesperson of CBDT
- 10) Database Cell with a request to upload the order on the website www.irsofficersonline.gov.in.
- 11) Webmanager, National Website, ITD for uploading the Order on the website for wider publicity.



(Sandeep Singh)

Under Secretary to the Govt. of India